[Shri Bhupesh Gupta.] of public service and this matter has to be placed before the House for it to consider, in its wisdom, as to how to tackle such violation of rules on the part of officials.

MR. CHAIRMAN: Well, it is a State subject—Law and Order—Mr. Patel. I have not heard of any interference by the Centre. In any case, I have sent the Motion to the Minister of Home Affairs.

SHRI JASWANT SINGH (Rajasthan): All such things happen under the Congress Government.

Mr. CHAIRMAN: It does happen with all Governments.

SHRI JASWANT SINGH: It was only the monopoly of the Communists in Kerala.

Shri D. V. PATEL: I have said that I have good reason to believe that the delay of four days in taking action by the Bombay Government is indicative of it. If I am given an opportunity, I am prepared to put all these matters before the House.

SHRI V. K. DHAGE (Bombay): But what is the Home Ministry doing in this matter? Are they taking any action?

Mr. CHAIRMAN: They are considering the whole question.

SHRI V. K. DHAGE: When will they let us know?

Mr. CHAIRMAN: I will let you know when the decision is taken.

SHRI BHUPESH GUPTA: About this article?

MB. CHAIRMAN: This particular article also. You are really intransigent. I see no improvement in you, Mr. Bhupesh Gupta.

## STATEMENT BY MINISTER

GOVERNMENT DECISION TO MAKE THE COST ACCOUNTS REPORTS AVAILABLE TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, in the course of the debates on the Indian Tariff (Amendment) Bills during the November-December, 1957 session of the Parliament, some Hon'ble Members desired clarification about the need for the secrecy attached to Cost Accounts Reports prepared by the Tariff Commission. One of the points raised was that if the Parliament was to grant protection, it was only proper that it should know on what basis this was being done, and this would be possible only if the Cost Accounts Reports were made available to the House. It was also pointed out by some Hon'ble Members that even if the public disclosure of the Cost Accounts Reports were considered undesirable, there could be no objection to their being made available to a Committee of the House.

Sir, the above points have been carefully considered and Government have decided that if the Public Accounts Committee desire to refer to any particular Cost Accounts Reports of the Tariff Commission, those reports would be made available to the Public Accounts Committee, as and when required.

Shri T. S. AVINASHILINGAM CHETTIAR (Madras): Sir, may I point out that the Public Accounts Committee gets these Reports very much long after these are presented. If these are presented to us as and when the Bills are being forwarded, it will be good.

Shri MANUBHAI SHAH: Sir, If any of these Reports are required, they will be made available immediately. It is not necessary that a particular factory or a particular Report has to be under the examination of the Public Accounts Committee any time. If the hon, members of the

Public Accounts Committee want any of these Reports, they will be made available to them.

## STATEMENT BY MINISTER

Number of Registered Handlooms in Assam

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, in reply to part (a) of Unstarred Question No. 69 regarding the registration of handlooms answered in this House on the 11th March, 1958, I desire to make a correction of one of the figures shown in the statement attached to the reply, giving the number of looms registered upto the 31st December, 1957.

The number of looms registered in the State of Assam was shown as 5,10,941. This was based on the information furnished by the All India Handloom Board. Subsequently, the All India Handloom Board has, in consultation with the State Governascertained that 5,10,941 represents the total number of looms believed to be in existence in the State, of which only 2,41,135 had been registered upto the 31st December, 1957, in 21 out of 24 centres. Figures for the remaining three centres are not available.

## PAPERS LAID ON THE TABLE

NOTIFICATION DELEGATING POWERS TO REGIONAL DIRECTORS UNDER THE COM-PANIES ACT, 1956

THE DEPUTY MINISTER of COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I beg to lay on the Table, under sub-section (3) of section 637 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Law Administration), Notification G.S.R. No. 556, dated the 25th June, 1958, delegating to the Regional Directors of the Department of Com-

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pany Law Administration at Bombay, Calcutta, Madras and Kanpur the powers and functions of the Central Government under certain provisions of the Companies Act, 1956. [Placed in Library. See No. LT-789|58.]

NOTIFICATION DELEGATING CERTAIN
POWERS TO THE LAND ACQUISITION
OFFICER, JULLUNDUR

THE MINISTER OF WORKS, HOUS-AND SUPPLY (Shri K. REDDY): Sir, I beg to lay on the Table, under sub-section (2) of sec-17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply Notification No. EE.11(2)/58, dated the 28th March, 1958, delegating certain powers to the Land Acquisition Officer. (Punjab). [Placed Jullundur Library. See No. LT-847/58.]

NOTIFICATIONS PUBLISHING AMENDMENTS IN THE DISPLACED PERSONS (COMPEN-SATION AND REHABILITATION) RULES, 1955

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of each of the following Notifications of the Ministry of Rehabilitation publishing certain amendments in the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (i) Notification G.S.R. No. 393/ R. Amdt. XXI, dated the 6th May, 1958.
- (ii) Notification G.S.R. No. 594/ R. Amdt. XXII, dated the 30th June, 1958.
- (iii) Notification G.S.R. No. 595/ R. Amdt. XXIII, dated the 3rd July, 1958.
- (iv) Notification G.S.R. No. 619/ R. Amdt. XXIV, dated the 9th July, 1958.

[Placed in Library. See No. LT-815/58 for (i) to (iv).]